



## The Uttar Pradesh King George's Medical University (Amendment) Act, 2004

Act 4 of 2004

**Keyword(s):**

Medical University, Chief Superintendent of Hospital, Private Medical College, College, Para Medical Degree Courses

Amendment appended: 15 of 2006

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NO. 386 (2)/VII-V-1—1(KA)-2-2004

Dated Lucknow, February 27, 2004

IN pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the King George's Medical University (Amendment) Act, 2004 (Uttar Pradesh Adhiniyam Sankhya 4 of 2004) as passed by the Uttar Pradesh Legislature and assented to by the Governor on February 26, 2004.

THE KING GEORGE'S MEDICAL UNIVERSITY (AMENDMENT) ACT, 2004

(U.P. ACT NO. 4 OF 2004)

[As passed by the Uttar Pradesh Legislature]

AN

ACT

to amend the King George's Medical University Act, 2002.

IT IS HEREBY enacted in the Fifty-fifth Year of the Republic of India as follows :—

- |   |  |
|---|--|
| 1. (1) This Act may be called the King George's Medical University (Amendment) Act, 2004.   | Short title and commencement                     |
| (2) It shall be deemed to have come into force on January 20, 2004.   |  |
| 2. In section 7 of the King George's Medical University Act, 2002 hereinafter referred to as the principal Act, in sub-section (2) for the words "The Pro-Vice-Chancellor and a chief superintendent of hospital" the words "The Chief Superintendent of hospitals" shall be substituted. | Amendment of section 7 of U.P. Act no. 8 of 2002 |
| 3. In section 8 of the principal Act, clause (b) shall be omitted.  | Amendment of section 8                           |
| 4. In section 14 of the principal Act, clause (c) shall be omitted.   | Amendment of section 14                          |
| 5. In section 16 of the principal Act, in sub-section (11) the words "The Pro-Vice-Chancellor, if any, or where there is no Pro-Vice-Chancellor", shall be omitted.   | Amendment of section 16                          |
| 6. Section 18 of the principal Act shall be Omitted.  | Omission of section 18                           |
| 7. In section 22 of the principal Act, the words "the Pro-Vice-Chancellor," shall be omitted.   | Amendment of section 22                          |
| 8. In section 30 of the principal Act, in sub-section (1) clause (d) shall be omitted.  | Amendment of section 30                          |
| 9. (1) The King George's Medical University (Amendment) Ordinance, 2004 is hereby repealed.   | Repeal and savings                               |

(2) Notwithstanding such repeal, anything done or any action taken under the provisions of the principal Act as amended by the Ordinance referred to in sub-section (1) shall be deemed to have been done or taken under the corresponding provisions of the principal Act as amended by this Act as if this Act were in force at all material times.

## STATEMENT OF OBJECTS AND REASONS

The King George's Medical University Act, 2002 (U.P. Act no. 8 of 2002) *inter alia* provided for the appointment of a Pro-Vice-Chancellor by the Vice-Chancellor from amongst the professors of the University. The Pro-Vice-Chancellor was being appointed without taking into account the *inter-seniority* among the professors of the University and the charge of the office of the Pro-Vice-Chancellor was being assigned to a junior professor due to which the teaching atmosphere of the University was affecting adversely. Besides in every faculty a Dean had already been appointed and hence the office of Pro-Vice-Chancellor was not needed in the University. It was, therefore, decided to amend the said Act to abolish the office of the Pro-Vice-Chancellor in the University.

Since the State Legislature was not in session and immediate legislative action was necessary to implement the aforesaid decision, the King George's Medical University (Amendment) Ordinance, 2004 (U.P. Ordinance no. 1 of 2004) was promulgated by the Governor on January 20, 2004.

This Bill is introduced to replace the aforesaid Ordinance.

By order,

R. B. RAO,

*Pramukh Sachiv.*

पी० एस० यू० पी०-ए० पी० 970 राजपत्र (हि०)—(2344)—2004—597 प्रतियाँ (कम्प्यूटर/आफसेट)।

पी० एस० यू० पी०-ए० पी० 254 सा० विधा०—(2345)—2004—850 प्रतियाँ (कम्प्यूटर/आफसेट)।

No. 584/VII-V-1-1(Ka)20-2006

*Dated, Lucknow May 24, 2006*

In pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following english translation of the Uttar Pradesh King George Chikitsa Vishwavidyalaya (Sanshodhan) Adhiniyam, 2006 (Uttar Pradesh Adhiniyam Sankhya 15 of 2006) as passed by the Uttar Pradesh Legislature and assented to by the Governor on May 23, 2006.

THE UTTAR PRADESH KING GEORGE'S MEDICAL UNIVERSITY  
(AMENDMENT) ACT, 2006  
(U.P. Act no. 15 of 2006)

*[As passed by the Uttar Pradesh Legislature)*

AN

ACT

*further to amend the Uttar Pradesh King George's Medical University Act, 2002.*

IT IS HEREBY enacted in the Fifty-seventh Year of the Republic of India as follows:—

Short title

1. This Act may be called the Uttar Pradesh King George's Medical University (Amendment) Act, 2006.

2. In section 11 of the Uttar Pradesh King George's Medical University Act 2002, in clause (xviii):—

Amendment of section 11 of U.P. Act no. 8 of 2002

(a) for the words "Private Medical College" the words "Private Medical College or any such institution as is imparting education in para Medical Degree Courses" shall be *substituted*;

(b) for the words "such college" the words "such college or institution" shall be *substituted*.

### STATEMENT OF OBJECTS AND REASONS

Clause (xviii) of section 11 of the King George's Medical University Act, 2002 provides for granting affiliation to Government or Private Medical Colleges of the State by the King George's Medical University but there is no provision for granting affiliation to the institutions conducting para-medical courses of graduation level. In view of maintaining uniformity in courses and examinations of the institutions conducting para-medical courses it is necessary to affiliate the institutions conducting para-medical courses to the King George's Medical University. At present the policy of imparting education in the field of para-medical courses of graduation level has been formulated by the Government. It has, therefore, been decided to amend clause (xviii) of section 11 of the said Act to make the provisions as aforesaid.

The Uttar Pradesh King George's Medical University (Amendment) Bill, 2006 is introduced accordingly.

By order,

**RAM HARI VIJAY TRIPATHI,**

*Pramukh Sachiv.*



# सरकारी गजट, उत्तर प्रदेश

उत्तर प्रदेशीय सरकार द्वारा प्रकाशित

## असाधारण

विधायी परिशिष्ट  
भाग-1, खण्ड (क)  
(उत्तर प्रदेश अधिनियम)

लखनऊ, सोमवार, 18 फरवरी, 2019

माघ 29, 1940 शक सम्वत्

उत्तर प्रदेश शासन  
विधायी अनुभाग-1

संख्या 430/79-वि-1-19-1(क)-18-18

लखनऊ, 18 फरवरी, 2019

अधिसूचना  
विविध

“भारत का संविधान” के अनुच्छेद 200 के अधीन राज्यपाल महोदय ने किंग जार्ज चिकित्सा विश्वविद्यालय, उत्तर प्रदेश विधेयक, 2018 जिससे चिकित्सा शिक्षा अनुभाग 2 प्रशासनिक रूप से सम्बन्धित है, पर दिनांक 18 फरवरी, 2019 को अनुमति प्रदान की और वह उत्तर प्रदेश अधिनियम संख्या 2 सन् 2019 के रूप में सर्वसाधारण की सूचनार्थ इस अधिसूचना द्वारा प्रकाशित किया जाता है।

किंग जार्ज चिकित्सा विश्वविद्यालय, उत्तर प्रदेश  
(संशोधन) अधिनियम, 2018

(उत्तर प्रदेश अधिनियम संख्या 2 सन् 2019)

[जैसा उत्तर प्रदेश विधान मण्डल द्वारा पारित हुआ]

किंग जार्ज चिकित्सा विश्वविद्यालय, उत्तर प्रदेश अधिनियम, 2002 का अग्रतर संशोधन करने के लिये

अधिनियम

भारत गणराज्य के उनहत्तरवें वर्ष में निम्नलिखित अधिनियम बनाया जाता है :-

1-यह अधिनियम किंग जार्ज चिकित्सा विश्वविद्यालय, उत्तर प्रदेश (संशोधन) संक्षिप्त नाम अधिनियम, 2018 कहा जायेगा।

उत्तर प्रदेश  
अधिनियम संख्या 8  
सन् 2002 की  
धारा 8 का  
संशोधन  
धारा 10 का  
संशोधन

2-किंग जार्ज चिकित्सा विश्वविद्यालय, उत्तर प्रदेश अधिनियम, 2002, जिसे आगे मूल अधिनियम कहा गया है, की धारा 8 में, खण्ड (क) के पश्चात् निम्नलिखित खण्ड बढ़ा दिया जायेगा, अर्थात् :-

“(ख) प्रति-कुलपति, यदि कोई हो;”

3-मूल अधिनियम की धारा 10 में खण्ड (क) के स्थान पर निम्नलिखित खण्ड रख दिया जायेगा, अर्थात् :-

“(क) चिकित्सा, दन्त चिकित्सा, परिचर्या, परा-चिकित्सा और ऐसी अन्य शाखाएं जो समय-समय पर विहित की जायें, में ज्ञान का प्रसार और अभिवृद्धि करना और उसमें दक्षतापूर्ण एवं व्यवस्थित शिक्षण, अध्यापन, प्रशिक्षण और अनुसन्धान सुनिश्चित करना;”

धारा 11 का  
संशोधन

4-मूल अधिनियम की धारा 11 में खण्ड (एक) के स्थान पर निम्नलिखित खण्ड रख दिया जायेगा, अर्थात् :-

“(एक) चिकित्सा, दन्त चिकित्सा, परिचर्या, परा-चिकित्सा शाखाओं और ऐसी अन्य शाखाओं में अध्यापन और प्रशिक्षण संस्थित करना, जैसा विश्वविद्यालय उचित समझे और उन शाखाओं में ज्ञान की अभिवृद्धि और प्रसार के लिये अनुसन्धान की व्यवस्था करना;”

धारा 14 का  
संशोधन

5-मूल अधिनियम की धारा 14 में खण्ड (ख) के पश्चात् निम्नलिखित खण्ड बढ़ा दिया जायेगा, अर्थात् :-

“(ग) प्रति-कुलपति;”

धारा 16 का  
संशोधन

6-मूल अधिनियम की धारा 16 में, उपधारा (11) के स्थान पर निम्नलिखित उपधारा रख दी जायेगी, अर्थात् :-

“(11) जब तक कि उपधारा (1) या उपधारा (5) या उपधारा (10) के अधीन नियुक्त कुलपति अपने पद का कार्यभार न संभाल ले तब तक प्रति-कुलपति, यदि कोई हो, अथवा जहाँ प्रति-कुलपति न हो, विश्वविद्यालय का ज्येष्ठतम आचार्य, कुलपति के कर्तव्यों का भी निर्वहन करेगा।”

नई धारा 18 का  
बढ़ाया जाना

7-मूल अधिनियम की धारा 17 के पश्चात्, निम्नलिखित धारा बढ़ा दी जायेगी, अर्थात्:-

“18-(1) यदि कुलपति आवश्यक समझे तो विश्वविद्यालय के आचार्यों में से किसी एक प्रति-कुलपति को प्रति-कुलपति नियुक्त कर सकेगा।

(2) उपधारा (1) के अधीन नियुक्त प्रति-कुलपति अपने कर्तव्यों का पालन आचार्य के रूप में अपने कर्तव्यों के अतिरिक्त करेगा।

(3) प्रति-कुलपति, कुलपति के प्रसाद-पर्यन्त पद धारण करेगा।

(4) प्रति-कुलपति ऐसी धनराशि का विशेष भत्ता प्राप्त करेगा जैसा कि राज्य सरकार द्वारा सामान्य या विशेष आदेशों द्वारा अवधारित किया जाय।

(5) प्रति-कुलपति, ऐसे मामलों में कुलपति की सहायता करेगा जिन्हें कुलपति समय-समय पर इस निमित्त विनिर्दिष्ट करें तथा कुलपति की अनुपस्थिति में वह विश्वविद्यालय के अधिवेशनों का सभापतित्व करेगा और ऐसी शक्तियों का प्रयोग करेगा और ऐसे कर्तव्यों का पालन करेगा जो उसे कुलपति द्वारा सौंपे या प्रत्यायोजित किये जायें।”

धारा 22 का  
संशोधन

8-मूल अधिनियम की धारा 22 में शब्द “कुलपति, वित्त अधिकारी” के स्थान पर शब्द “कुलपति, प्रति-कुलपति, वित्त अधिकारी” रख दिये जायेंगे।

धारा 24 के  
स्पष्टीकरण का  
संशोधन

9-मूल अधिनियम की धारा 24 में स्पष्टीकरण में, शब्द एवं अंक “कम्पनी अधिनियम, 1956 की धारा 6 में परिभाषित” के स्थान पर शब्द एवं अंक “समय-समय पर यथासंशोधित कम्पनी अधिनियम, 2013 की धारा 2 में परिभाषित और कम्पनी (परिभाषाओं के ब्यौरों का विनिर्देश) नियम, 2014 के नियम 4 के अधीन विहित” रख दिये जायेंगे।

धारा 29 का  
संशोधन

10-मूल अधिनियम की धारा 29 में, उपधारा (2) में खण्ड (दो) के स्थान पर निम्नलिखित खण्ड रख दिया जायेगा, अर्थात्:-

“(दो) संकायों के अध्यक्ष;”

धारा 30 का  
संशोधन

11-मूल अधिनियम की धारा 30 में, उपधारा (1) में खण्ड (ग) के पश्चात् निम्नलिखित खण्ड बढ़ा दिया जायेगा, अर्थात्:-

“(घ) प्रति-कुलपति, यदि कोई हो;”

धारा 31 का  
संशोधन

12-मूल अधिनियम की धारा 31 में, उपधारा (1) के स्थान पर निम्नलिखित उपधारा रख दी जायेगी, अर्थात् :-

“(1) विश्वविद्यालय में चिकित्सा, दन्त चिकित्सा, परिचर्या, परा-चिकित्सा और ऐसे अन्य संकाय होंगे, जैसे विहित किये जायें।”

13-मूल अधिनियम की धारा 35 में, शब्द "आचार्य या सह आचार्य", जहाँ कहीं भी आये हों, के स्थान पर शब्द "आचार्य या अपर आचार्य या सह आचार्य" रख दिये जायेंगे।

धारा 35 का संशोधन

14-मूल अधिनियम की धारा 36 में उपधारा (1) के स्थान पर निम्नलिखित उपधारा रख दी जायेगी, अर्थात् :-

धारा 36 का संशोधन

"(1) इस अधिनियम के किसी अन्य उपबन्ध में दी गई किसी प्रतिकूल बात के होते हुये भी, विश्वविद्यालय में इस धारा के अधीन मौलिक रूप से नियुक्त कोई सहायक आचार्य या मौलिक रूप से नियुक्त या पदोन्नत कोई सह आचार्य या अपर आचार्य, जिसकी उतनी सेवा की अवधि हो और जो ऐसी अर्हतायें रखता हो, जैसी विहित की जायें, को क्रमशः सह आचार्य या अपर आचार्य या आचार्य पद पर वैयक्तिक पदोन्नति दी जा सकेगी।"

### उद्देश्य और कारण

किंग जार्ज चिकित्सा विश्वविद्यालय, उत्तर प्रदेश अधिनियम, 2002, किंग जार्ज मेडिकल कालेज और गांधी मेमोरियल एवं सम्बद्ध चिकित्सालयों को लखनऊ विश्वविद्यालय से अन्तरित करके किंग जार्ज चिकित्सा विश्वविद्यालय, उत्तर प्रदेश, लखनऊ के नाम से एक चिकित्सा विश्वविद्यालय की स्थापना का उपबन्ध करने के लिए अधिनियमित किया गया है। संजय गांधी स्नातकोत्तर आयुर्विज्ञान संस्थान, लखनऊ तथा अखिल भारतीय आयुर्विज्ञान संस्थान, नई दिल्ली के समान उक्त विश्वविद्यालय में अपर आचार्य के पद का कोई उपबन्ध नहीं है। विश्वविद्यालय में बेहतर अध्यापन और राज्य के लोगों के लिए आधुनिक सुविधाओं का उपबन्ध किये जाने की दृष्टि से अपर आचार्य एवं कुलपति की सहायता करने के लिए प्रति-कुलपति के कर्तव्यों के निर्वहन हेतु अपर आचार्य एवं प्रति-कुलपति के पदों का सृजन करने तथा विश्वविद्यालय में अतिरिक्त संकायों के सृजन हेतु विश्वविद्यालय को सशक्त करने का उपबन्ध करने के लिए उक्त अधिनियम को संशोधित करने का विनिश्चय किया गया है।

तदनुसार, किंग जार्ज चिकित्सा विश्वविद्यालय, उत्तर प्रदेश (संशोधन) विधेयक, 2018 पुरःस्थापित किया जाता है।

आज्ञा से,  
संजय खरे,  
प्रमुख सचिव।

No. 430 (2)/LXXIX-V-1-19-1(ka)-18-18  
Dated Lucknow, February 18, 2019.

IN pursuance of the provisions of clause (3) of Article 348 of the Constitution, the Governor is pleased to order the publication of the following English translation of the King George Chikitsa Vishwavidyalaya, Uttar Pradesh (Sanshodhan) Adhiniyam, 2018 (Uttar Pradesh Adhiniyam Sankhya 2 of 2019) as passed by the Uttar Pradesh Legislature and assented to by the Governor on February 18, 2019. The Chikitsa Shiksha Anubhag-2 is administratively concerned with the said Adhiniyam.

THE KING GEORGE'S MEDICAL UNIVERSITY, UTTAR PRADESH  
(AMENDMENT) ACT, 2018  
(U.P. Act no. 2 of 2019)

[As passed by the Uttar Pradesh Legislature]

AN  
ACT

further to amend the King George's Medical University, Uttar Pradesh Act, 2002.

IT IS HEREBY enacted in the Sixty-ninth Year of the Republic of India as follows:-

1. This Act may be called the King George's Medical University, Uttar Pradesh (Amendment) Act, 2018.

Short title

2. In section 8 of the King George's Medical University, Uttar Pradesh Act, 2002, hereinafter referred to as the principal Act, after clause (a) the following clause shall be inserted, namely:-

Amendment of section 8 of U.P. Act no. 8 of 2002

"(b) The Pro-Vice Chancellor, if any;"

3. In section 10 of the principal Act, for clause (a) the following clause shall be substituted, namely:-

Amendment of section 10

"(a) to disseminate and advance knowledge in medicine, dentistry, nursing, para-medical and such other disciplines as may be prescribed from time to time and to ensure efficient and systematic instructions, teaching, training and research therein;"



Amendment of section 11	4. In section 11 of the principal Act, <i>for</i> clause (i) the following clause shall be <i>substituted</i> , namely:— “(i) to institute teaching and training in such branches of medicine, dentistry, nursing, para-medical and other disciplines as the University may think fit, and to make provisions for research and for the advancement and dissemination of knowledge in those branches;”
Amendment of section 14	5. In section 14 of the principal Act, <i>after</i> clause (b) the following clause shall be <i>inserted</i> , namely:— “(c) the Pro-Vice-Chancellor;”
Amendment of section 16	6. In section 16 of the principal Act, <i>for</i> sub-section (11) the following sub-section shall be <i>substituted</i> , namely:— “(11) Until a Vice-Chancellor appointed under sub-section (1) or sub-section (5) or sub-section (10) assumes office, the Pro-Vice-Chancellor, if any, or where there is no Pro-Vice-Chancellor, the seniormost Professor of the University shall discharge the duties of the Vice-Chancellor as well.”
Insertion of new section 18	7. <i>After</i> section 17 of the principal Act, the following section shall be <i>inserted</i> , namely:— “18. (1) The Vice-Chancellor, if he considers necessary, may appoint a Pro-Vice-Chancellor from amongst the Professors of the University. (2) The Pro-Vice-Chancellor appointed under sub-section (1) shall discharge the duties in addition to his duties as a Professor. (3) The Pro-Vice-Chancellor shall hold office at the pleasure of the Vice-Chancellor. (4) The Pro-Vice-Chancellor shall get a special allowance of such amount as may be determined by general or special orders by the State Government. (5) The Pro-Vice-Chancellor shall assist the Vice-Chancellor in respect of such matters as may be specified by the Vice-Chancellor in this behalf from time to time and shall preside over the meetings of the University in absence of the Vice-Chancellor and shall exercise such powers and perform such duties as may be assigned or delegated to him by the Vice-Chancellor.”
Amendment of section 22	8. In section 22 of the principal Act, <i>for</i> the words “the Vice-Chancellor, the Finance Officer” the words “the Vice-Chancellor, the Pro-Vice-Chancellor, the Finance Officer” shall be <i>substituted</i> .
Amendment of explanation to section 24	9. In section 24 of the principal Act, in the Explanation, <i>for</i> the words and figures “defined in section 6 of the Companies Act, 1956” the words and figures “defined in section 2 of the Companies Act, 2013 and prescribed under rule 4 of the Companies (Specification of Definitions Details) Rules, 2014 as amended from time to time” shall be <i>substituted</i> .
Amendment of section 29	10. In section 29 of the principal Act, in sub-section (2) <i>for</i> clause (ii) the following clause shall be <i>substituted</i> , namely:— “(ii) the Deans of the Faculties;”
Amendment of section 30	11. In section 30 of the principal Act, in sub-section (1) <i>after</i> clause (c) the following clause shall be <i>inserted</i> , namely:— “(d) the Pro-Vice-Chancellor, if any;”

12. In section 31 of the principal Act, for sub-section (1) the following sub-section shall be *substituted*, namely:—

Amendment of section 31

“(1) The University shall have faculties of medical, dentistry, nursing, para-medical and such other faculties as may be prescribed.”

13. In section 35 of the principal Act, for the words “Professor or an Associate Professor” wherever occurring the words “Professor or an Additional Professor or an Associate Professor” shall be *substituted*.

Amendment of section 35

14. In section 36 of the principal Act, for sub-section (1) the following sub-section shall be *substituted*:—

Amendment of section 36

“(1) Notwithstanding anything to the contrary contained in any other provision of this Act, an Assistant Professor substantively appointed or an Associate Professor or an Additional Professor substantively appointed or promoted under this section in the University, who has put in such length of service and possesses such qualification as may be prescribed, may be given personal promotion respectively to the post of Associate Professor or Additional Professor or Professor.”

#### STATEMENT OF OBJECTS AND REASONS

The King George’s Medical University, Uttar Pradesh Act, 2002 has been enacted to provide for the establishment of a Medical University by the name of the King George’s Medical University, Uttar Pradesh, Lucknow by transfer of the King George’s Medical College and the Gandhi Memorial and Associated Hospitals from the University of Lucknow. There is no provision for the post of Additional Professor in the said University, like that of the Sanjay Gandhi Post-graduate Institute of Medical Sciences, Lucknow and the All India Institute of Medical Sciences, New Delhi. With a view to providing better teaching in the University and modern facilities to the people of the State, it has been decided to amend the said Act to provide for the creation of the post of Additional Professor and the office of the Pro-Vice-Chancellor to discharge the duties of the Additional Professor and the Pro-Vice-Chancellor to assist the Vice-Chancellor and to empower the University to create the additional faculties in the University.

The King George’s Medical University, Uttar Pradesh (Amendment) Bill, 2018 is introduced accordingly.

By order,  
SANJAI KHARE,  
Pramukh Sachiv.